

R.O.C.No,23991-C/2020/C3



NOTIFICATION

In partial modification of the directions issued in the High Court's Notification dated 9.11.2021, with regard to hearing of the cases in the Madras High Court (both at Principal Seat and at Madurai Bench), as ordered, it is notified that all virtual hearings on video conferencing platform shall stand suspended with effect from Monday, 03.01.2022, until further orders. It is made clear that hearing of cases will be only through physical mode in the Madras High Court (both at Principal Seat and at Madurai Bench) w.e.f. 03.01.2022. However, other directions issued in the Notification dated 09.11.2021 shall remain unchanged.

HIGH COURT, MADRAS
DATED : 27-12-2021

P
DHANABAL
REGISTRAR GENERAL

Digitally signed by P DHANABAL
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